MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 16th February, 2023

S.O. 731(E).—In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government hereby specifies 'Secretary (Information Technology & Digital Service Department), Directorate of e-Governance, Government of Tamil Nadu' for the purposes of the said clause in connection with sharing of information regarding income-tax assessees for identifying genuine beneficiaries and proper implementation of all the Centrally sponsored schemes and welfare schemes of the state of Tamil Nadu.

[Notification No. 06/2023/F. No. 225/169/2022 -ITA.II]

RAVINDER MAINI, Director